



**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No. 213/2021

This the 1st day of February, 2021

(Through Video Conferencing)

**Hon'ble Mr. A. K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Rahul Nagar, S/o Late Mahipal Singh Nagar,
R/o-C-2/72 B, Block-2, New Ashok Nagar,
Vasundhara Enclave, Delhi-110096,
Aadhar No. 321204571720 ... Applicants

(through Advocate Shri Amit Tewari)

Versus

1. Delhi Transport Corporation
Through its Chairman-Cum-Managing Director
Delhi Transport Corporation
I.P. Estate, New Delhi
2. The Depot Manager,
Delhi Transport Corporation,
Hasanpur Depot,
Patparganj, Delhi ... Respondents

(through Advocate Ms Ankita Sarangi)

ORDER (Oral)

Hon'ble Mr. R. N. Singh, Member (J):

After arguing for some time, Sh. Amit Tewari, learned counsel for applicants seeks permission to withdraw the present OA with liberty to file a better OA in accordance



with law and if so advised. Permission is granted to withdraw the OA. OA stands dismissed as withdrawn with liberty to the applicant as aforesaid.

(R.N. Singh)
Member (J)

(A. K. Bishnoi)
Member (A)

ravi/uma/neetu/